MR. DEPUY CHAIRMAN: Automatically that \ ill go to the Committee.

H. Correcting the reply given in the Kajya sabbj, on the 9th March, 1981, to Urn tarred Question 1618, regarding ute of Industrial Licences by foreij n drug companies.

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): Sir, I lay on the Tabl • a statement correcting the reply giv ;n in the Rajya Sabha on the 9th March, 1981, to Unstarred Question 1618, n garding use of industrial licences by foreign drug companies.

Statement

I invite attention of the House to reply given to Unstarred Question No. 1618 in this House on 9-3-1981. In reply to part; (b) and (c) of the Question a sta ement showing the name of the company, licence number, conditions «tc. was annexed. In this statement afainst SI. No. 2, an item *viz.* Eskazine Injection, which is included in the Industrial Licence granted to M|E Smith Kline and French but was nadvertently omitted in the reply 0 the question may please be added. This error was detected while con .piling data required fo$_r$ fulfilment of the partial assurance given to parts (b) and (c) of the question. Th$_e$ e.-ror is regretted.

I, therefore, CJ ave the indulgence of the House to he extent mentioned above.

SHRI PILOO MODY (Gujarat): Mr. Deputy Chairman, on the last occasion we had this situation when a statement was la d on the Table of the House and w$_e$ t l«n said that corrections will have 0 be read out. And it was agreed that wherever correction has to be m ide, it has to be read out.

SHRI P. SHIV SHANKAR: Thi$_s$ was an Unstarred Question. I am prepared t$_0$ read the whole thing.

MR. DEPUTY CHAIRMAN: Unless the direction i$_s$ changed, it need not be done. What you said was a suggestion which was not accepted. The Chairman had not directed otherwise,

SHRI PILOO MODY: It wa$_s$ agreed to. When a correction is made every, body ha$_s$ to know about it.

MR, DEPUTY CHAIRMAN: In the case of Unstarred Questions it need not be done.

SHRI PILOO MODY: There was no such refinement introduced on the last occasion.

MR. DEPUTY CHAIRMAN: This wa$_s$ an Unstarred Question. So, he need not do it.

SHRI PILOO MODY; I do not think your impression is correct. That i» why I am raising this. All corrections have to be read out.

SHRI MANUBHAI PATEL; Further, this correction comes after one year. I can understand if the correction comes in the next session.

MR. DEPUTY CHAIRMAN: This matter need not be raised i$_n$ the House

श्री शिव चन्द्र झा (बिहार) : यहां नहीं उठाया जायेगा . . . (व्यवधान) तो कहां उठाया जायेगा . . . (व्यवधान)

SHRI MANUBHAI PATEL: Where will we raise it?

MR. DEPUTY CHAIRMAN: Let me tell you. Mr. Patel, you are raising unnecessary points. Hon. Members know that a Committee has been formed. Matters which can be looked into by the Committee are not raised in the House. The Committee on papers Laid is already formed. It will look into these matters.

SHRI MANUBHAI PATEL: This is a different thing. This is in respect of an Unstarred Question and you just now said that Unstarred Questions do not go to the Committee.

MR. DEPUTY CHAIRMAN: I have *never* said it. You refresh your memory. The Committee on the Papers Laid on the Table will naturally go into it. The Commit lee ha--a righi. to examine it.

MR. DEPUTY CHAIRMAN: The

श्री सदाशिव बालाईतकर (महाराष्ट्र): श्रीमन्, मेरा प्वाइंट आफ आर्डर यह है कि इस सवाल का जो मंत्री जो करेक्शन दे रहे हैं, आप स्वयं देखिए कितना पुराना सवाल हो गया है . . .

MR. DEPUTY CHAIRMAN: The Committee will look into it.

श्री सदाशिव बालाईतकर : सुनिये, अगर करेक्शन . . . (व्यवधान) के लिए इस सदन की अनुमति चाह रहे हैं और क्या करेक्शन हैं, वे साल भर पहले के हैं और वे समझते हैं कि हम इसको याद करेंगे तो पढ़कर सुनाने को जो बात है उसको तो आपको करना चाहिये . . . (व्यवधान) हम लोग कैसे समझेंगे . . . (व्यवधान)

Committee can call for the rn^nr-[1] and it will look into it. The Commit, tee has been formed for this purpose.

श्री शिव चन्द्र झा : मेरा प्वाइंट आफ आर्डर है । मेरा पहला प्वाइंट आफ आर्डर यह है कि आप देखते हैं कि मंत्री महोदय को हर दूसरे तीसरे दिन पर करेक्शन करना पड़ता है अपने जवाबों में, इससे साबित होता है जो जवाब हमको मिलते हैं जो वे मोटे तौर पर सब इनकरेक्ट रहते हैं . . . (व्यवधान)

श्री उपसभापति : ऐसा मत कहिये (व्यवधान)

श्री शिव चन्द्र झा : तो क्या आप इस पर विचार करेंगे कि इस तरह से करेक्शन का सिलसिला जो बराबर चलता रहा है, उस मशीनरी को स्ट्रीमलाईन करें ताकि वे बातें न हों और दूसरी यह बात उठाई गई कि एक साल के बाद दे रहे हैं । यह कितने दुःख की बात है । आपकी मशीनरी क्या है . . . (व्यवधान) इसको यहां नहीं उठायेंगे तो कहां उठायेंगे . . . (व्यवधान)

श्री उपसभापति : कमेटी में उठाइये । इसके लिए कमेटी बनी है ।

श्री शिव चन्द्र झा : पार्लियामेंट स्ट्रीट में उठायेंगे, डिमांस्ट्रेशन करके उठायेंगे ? आपको रास्ता निकालना होगा. . . (व्यवधान) कितनी देरी होती है, आपकी मशीनरी क्या करती है, सरकारी अफसरान क्या करते हैं, यह बात है । आप मंत्री जी से पूछिए कि इतनी देरी क्यों हुई । हम डिले के लिए सवाल पूछते हैं कि नहीं । यह जो होता है इसका रीजन दीजिए कि रीजन क्या है । आप पूछिए कि इतनी देरी क्यों हुई ?

श्री उपसभापति : झा जी, मैं निवेदन यह करूं कि इस प्वाइंट को यहां मत रेज करिये । इस काम के लिए सदन की कमेटी बन चुकी है । वह इस डिले को देखेगी और आफिसर्ज को बुलाएगी । उस पर शहादत लेगी और फिर सदन की सामने अपनी रिपोर्ट पेश करेगी । आपको भी कुछ कहना हो, तो कमेटी को लिख सकते हैं । कमेटी आपकी बात को सुन सकती है । उसको कहां अन-देखो कर रहे हैं । उस काम के लिए ही वह कमेटी बनाई गई है ।